NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

Company Petition No. 83/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.03.2017

NAME OF THE PARTIES:

M/s. Breakbounce India Ltd.

SECTION OF THE COMPANIES ACT: 14(1) of the Companies Act, 2013

NAME

DESIGNATION

Malasshi. Genatisa PCS [Pactising Company secretary]

ORDER CP No. 83/14(1)/NCLT/MB/MAH/2017

- 1. The Learned Counsel of the Petitioner is present.
- 2. Prima facie it appears after verifying the basic facts that this Petition for conversion from Public Limited to Private Limited is fit for admission. Hence "Admitted".
- The Petitioner is hereby directed to complete all the formalities such as 3. Publication in the News Paper and to obtain NOC from the Creditors. Inform the compliance through a covering letter on or before 07.04.2017. Now the matter is listed for hearing on 11.04.2017.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 31.03.2017